

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(b) Government are of the view that inclusion of more languages in the Eighth Schedule would create other repercussions and reactions. However, it will continue to be the endeavour of the Government to develop the cultural and literacy heritage of all the languages irrespective of their being included in the Eighth Schedule or not.

[Translation]

Acquisition of Disputed Land at Ayodhya

562. SHRI RAM VILAS PASWAN:

SHRI E. AHAMAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to acquire the disputed area in Ayodhya in order to maintain the status quo; and

(b) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) Does not arise.

Flood Control Scheme in Bihar

563. SHRI TEJ NARAYAN SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Bihar has submitted any scheme to the Union Government for Control of floods in the State?

(b) if so, the details thereof; and

(c) the action taken in this regard so far?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c) 21 flood management schemes costing Rs. 134 crores have been received from Bihar. Examination of 2 schemes is yet to be completed. One scheme has been recommended to the Planning Commission and observations of Ganga Flood Control Commission on others have been sent to the State Government.

[English]

Alleged Irregularities in IVRI, Bareilly

564. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the CBI has submitted its preliminary report on the alleged irregularities committed by the former Director, Indian Veterinary Research Institute, Izzatnagar, Bareilly;

(b) if so, the action taken by the Government thereon;

(c) if not, the reasons therefor; and

(d) the time by which the final report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a)

(b) Does not arise.

(c) and (d) CBI has registered a case and investigation has started. No time limit for submission of the final report has been fixed.

Withdrawal of Subsidy on Agricultural Implements

565. DR. KARTIKESWAR PATRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to withdraw the subsidy on agricultural implements; and

(b) if so, the details thereof and the reasons therefor?